

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 125 of 2010 and IA No. 168 of 2010
Appeal No. 126 of 2010 and IA No. 170 of 2010**

Dated: 28th April, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

Appeal No. 125 of 2010 and IA No. 168 of 2010

**M/s Ind Bharath Energies (Thoothukudi) Ltd.Appellant (s)
Versus
T.N.E.B. & Ors. ... Respondent (s)**

Appeal No. 126 of 2010 and IA No. 170 of 2010

**M/s. Raghu Ram Renewable Energy Ltd. ... Appellant (S)
Versus
T.N.E.B. & Ors. ... Respondent (s)**

Counsel for the Appellant (s): Mrs. N. Shoba, Mr. Sriram J. Thalopathy,
Mr. S.P. Parthasarathy & Mr. Adhimolam

Counsel for the Respondent (s) : Mr. S. Vallinayagam for TNEB

ORDER

The learned counsel for Respondent No.1 seeks some more time to file the Written Submissions in Appeal No. 126 of 2010.

Post the matter on **25.05.2011.**

**(V. J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

TS/KS